

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 183/MP/2013

Subject : Petition under section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 and regulations of the Central Commission in respect of sale and purchase of power from the Gas Power Station (1967.08 MW) of the petitioner to Maharashtra State Electricity Distribution Company Limited.

Date of hearing : 27.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Ratnagiri Gas and Power Private Limited

Respondents : Maharashtra State Electricity Distribution Company Limited.

Parties present : Shri M.G. Ramachandran, Advocate, RGPPL
Ms. Anushree Bandhari, Advocate, RGPPL
Shri Pravin Gaturvedi, RGPPL
Shri Atul Nanda, Senior Advocate, MSEDCL
Shri Ravi Prakash, Advocate, MSEDCL
Shri Varun Pathak, Advocate, MSEDCL

Record of Proceedings

Learned senior counsel for the respondent, MSEDCL requested the Commission to adjourn the matter for one week to place on record the additional facts with regard to maintainability of the petition. Request made by learned senior counsel was allowed by the Commission.

2. The petition shall be listed for hearing on 6.3.2014 at 2.30 P.M.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**